

**CA. S. Prabhu**

Insolvency Professional

IBBI Reg. No. IBBI/IPA-001/IP-P01275/2018-2019/11948

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

For the Attention of the Creditors of **M/s. COSMOS FORGINGS LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s. COSMOS FORGINGS LIMITED
2	Date of incorporation of corporate debtor	06 th November, 1997
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Hyderabad
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27100TG1997PLC028310
5	Address of the registered office and principal office (if any) of corporate debtor	Plot NO.1A, Survey No.308S.V.C.I.E Jeedietla Hyderabad A.P. Hyderabad, Telengana – 500055.
6	Insolvency commencement date in respect of corporate debtor	26 th August, 2021 Order of NCLT, Hyderabad Bench Court -II in CP(IB) No.228/7/HDB/2020 [order received by IRP on 27-08-2021]
7	Estimated date of closure of insolvency resolution process	22 nd February, 2022 [Being 180 days from Insolvency commencement date]
8	Name and registration number of the insolvency professional acting as interim resolution professional	CA. S. Prabhu Reg.No. IBBI/IPA-001/IP-P01275/2018-2019/11948
9	Address and e-mail of the interim resolution professional, as registered with the Board	CA.S.Prabhu (Insolvency Professional) M/s SPP&Co, Chartered Accountants, No.27/9, Nivedh Vikas, Pankaja Mill Road, Puliyakulam, Coimbatore – 641 045. e-mail: carpprabhu@gmail.com Mobile sNo: 9488836000
10	Address and e-mail to be used for correspondence with the interim resolution professional	
11	Last date for submission of claims	10 th September, 2021
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL

**M/s. SPP & Co., Chartered Accountants**

No.27/9, NivedhVikas, Pankaja Mill Road,Puliyakulam, Coimbatore - 641 045.

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13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NIL
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	www.ibbi.gov.in → Quick Links → Downloads → IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 .

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s Cosmos Forgings Limited** on 26th August, 2021 [CP(IB) No.228/7/HDB/2020]

The creditors of **M/s Cosmos Forgings Limited** are hereby called upon to submit their claims with proof on or before 10th September, 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 28/08/2021

Place : **Coimbatore**

(CA S. PRABHU)

Name and Signature of Interim Resolution Professional

Published on 29.08.2021 in Newspaper :

1.Financial Express -Hyderabad Edition (English)

2.Nava Telangana - Telangana Edition (Telugu)

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FORM A - PUBLIC ANNOUNCEMENT(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)**FOR THE ATTENTION OF THE CREDITORS OF****M/s. COSMOS FORGINGS LIMITED****RELEVANT PARTICULARS**

1	Name of corporate debtor	M/s. COSMOS FORGINGS LIMITED
2	Date of incorporation of corporate debtor	06th November, 1997
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Hyderabad
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27100TG1997PLD028310
5	Address of the registered office and principal office (if any) of corporate debtor	Plot NO.1A, Survey No.308 S.V.C.I.E Jeediella Hyderabad A.P. Hyderabad, Telangana-500055.
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9	Address and e-mail of the interim resolution professional, as registered with the Board	CA.S.Prabhu (Insolvency Professional) M/s SPP&Co, Chartered Accountants, No 27/9, Nivedh/Vikas, Pankaja Mill Road, Puliyakulam, Coimbatore - 641 045.
10	Address and e-mail to be used for correspondence with the interim resolution professional	e-mail: carpprabhu@gmail.com Mobile No: 94888 36000
11	Last date for submission of claims	10th September, 2021
12	Classes of creditors, if any, under clause (b) of sub-section (5A) of section 21, ascertained by the interim resolution professional	NIL
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NIL
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	www.ibbi.gov.in → Quick Links → Downloads → IBB (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 .

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(CA S.PRABHU)

Place : Coimbatore

Name and Signature of Interim

